GOVERNMENT OF INDIA MINISTRY OF HOUSING AND URBAN AFFAIRS

LOK SABHA

ADMITTED UNSTARRED QUESTION NO. 4182 TO BE ANSWERED ON MARCH 19, 2020

SUBLETTING OF GOVERNMENT QUARTERS

NO. 4182. SHRI UPENDRA SINGH RAWAT:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) the details of the complaints regarding illegal subletting of Government quarters received by the Government during the last three years from the Residents Welfare Associations and other sources particularly in Aram Bagh Type-I and Type-II quarters;
- (b) the steps or actions taken by the Government on each such complaint; and
- (c) whether steps are being taken by Government to prevent such illegal subletting of Government quarters and if so, the details thereof?

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF HOUSING AND URBAN AFFAIRS

(SHRI HARDEEP SINGH PURI)

(a): During the last three years, 77 complaints of subletting of Type-1 and Type-2 Government residential quarters in Aram Bagh Colony have been received.

- (b): All 77 Government quarters were inspected and 27 quarters were found to be suspected sublet. Notices were issued in these 27 cases. Allotment of 15 quarters has been cancelled due to proved subletting and 10 cases were closed since subletting was not proved.
- (c): The Government has taken various steps for preventing subletting. Display boards have been placed at prominent locations in Government colonies to inform allottees about the action which could be taken against them for subletting. Also, SMSs are sent on their mobiles to inform them about such action and damages payable in case of subletting. Suo-moto inspections are carried out in Government colonies to check the cases of subletting.
